# <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

#### APPEAL NO. 54 OF 2017 & IA NOS. 152 AND 153 OF 2017

Dated: 24<sup>th</sup> May, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

M/s. Lord Chloro Alkai Ltd. & Ors.		…Appellant(s)
Rajasthan Electricity Regulatory Comr	Vs. nission & (	OrsRespondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K.Ganesan
Counsel for the Respondent(s)	:	Mr. Raj Kumar Mehta Mr. Abhishek Upadhyay Ms. Himanshi Andley for R.1
		Ms. Poorva Saigal Mr. Shubham Arya for R.2-4

## <u>ORDER</u>

Learned counsel for respondent No.1 states that respondent No.1 does not wish to file any reply. Learned counsel for respondent Nos.2 to 4 seeks three weeks time to file reply. She may file the same on or before 15.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.06.2017 after serving copy on the other side.

List the matter on <u>24.07.2017.</u> In the meantime, pleadings be completed.

( Justice Ranjana P. Desai ) Chairperson

(I. J. Kapoor) Technical Member